

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 5th day of July, 2001.

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Orginal Application No. 760 of 2001.

M.P. Patel S/o Late Hardas, Presently posted as Security Assistant Grade 'A', Garrison Engineer, Engineer Park, New Cantt, Allahabad and R/o Triveni Vihar, New Cantt, Allahabad.

.....Applicant.

Counsel for the applicant :- Sri S.D. Tewari

V E R S U S

1. Union of India through the Secretary, M/o Defence, DHQ Post, New Delhi.
2. Engineer-In- Chief, Army Headquarters, Kashmir House, DHQ PO, New Delhi-11.
3. Chief Engineer, Headquarters, Central Command, Lucknow-2.
4. Commander Works Engineer (Air Force), Bamraudi, Allahabad-12.
5. Garrison Engineer, Engineer Park, New Cantt, Allahabad.

.....Respondents.

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R. K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative Tribunal's Act, 1985, applicant has prayed for a direction to the respondents to grant the applicant pay in the

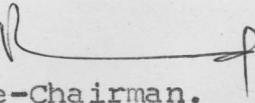


grade of Rs. 5500-9000. Applicant is serving as Security Assistant Grade 'A' under M.E.S at Allahabad. Before coming to this Tribunal, applicant filed detailed representation on 18.03.1998 claiming the aforesaid scale. The grievance of the applicant is that the representation ~~is~~ is still pending and has not been decided. Reminders and legal notice were given on 15.09.00 but nothing has been done in the matter by the respondents. Considering the facts and circumstances of the case, in our opinion, the ends of justice shall be better served if the respondent No. 2, Engineer-In-Chief, Army Headquarters, New Delhi is directed to consider and decide the representation of the applicant by reasoned order within a specified time.

2. The O.A is accordingly disposed of finally with the direction that respondent No.2, Engineer-In-Chief, ^{shall} Army Headquarters, New Delhi, ~~to~~ consider and decide the representation of the applicant by a reasoned order within a period of three months. To avoid delay, it shall be open to the applicant to file a fresh representation alongwith a copy of this order.

3. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/